## DAILY REPORT OF PREVENTIVE MEASURES FOR COMBATING THE

## IMPENDING THREAT OF NOVEL CORONA VIRUS

 $Date-10^{thApril\,2020}$ 

- 1) All the District and Sub Divisional Courts are closed today on account of holiday of "Good Friday", therefore, daily report was not called for from the learned District Judges.
- 2) Registrar General along with the Members of the Registry inspected the Court's campus.
- 3) During inspection, Registrar General also visited the Primary Health Centre of the Patna High Court and inquired from the Doctors posted there about the number of patients coming to the Hospital for treatment. It was reported that today fivepatientshave visited the PHC.
- 4) During course of inspection, The Registrar General reiterated the directions to the security guards that the entry of strangers into the campus of The High Court be strictly prohibited.
- Today, at 02 P.M. a Video Conferencing Session was conducted with participation of Hon'ble the Chief Justice and in which Hon'ble Mr. Justice Rajeev Ranjan Prasad, Hon'ble Mr. Justice Sanjay Kumar, Hon'ble Mr. Justice Madhuresh Prasad, Hon'ble Mr. Justice Mohit Kumar Shah, Hon'ble Mr. Justice Anjani Kumar Sharan, Hon'ble Mr. Justice Anil Kumar Sinha, Hon'ble Mr. Justice Prabhat Kumar Singh, Hon'ble Mr. Justice Partha Sarthy and their Court Masters, Senior Secretaries / Secretaries were present. The main purpose was to familiarize them with the modalities of the conducting Court proceedings through Video Conferencing / Virtual Courts in light of the judgement of the Hon'ble Apex Court dated 06/04/2020 in suo-moto (Civil) No. 5/2020.
- A letter dated 10-04-2020 through e-mail from The Secretary General, Hon'ble Supreme Court of India regarding "To setup a helpline to streamline Court functioning through Video Conferencing Module" in light of Hon'ble Apex Court order dated 06/04/2020 in Suo Motu Writ Petition (Civil) No. 5/2020, was received. In this regard, as per the directions of Hon'ble The Chief Justice, The Registrar IT Cum CPC, Patna High Court has been asked to take immediate steps for setting up Helpline in terms of aforesaid order and also to ensure smooth functioning of The Court through Video Conferencing. Later on, It was apprised by the learned Registrar IT Cum CPC that in this regard, he has already issued a letter No. 19640 / 2020 / Comp. Cell dated 10-04-2020 to The General Manager, BSNL Bihar Circle, Patna who has also assured that it will be made functional very soon.
- 7) Altogether seventeen matters through learned Advocates namely Sri Ravi Ranjan (A.O.R. No. 3657), Sri Ansul (A.O.R. 04314), Sri Apurv Kumar (A.O.R. No. 00163), Sri Rakesh Kumar (A.O.R. No. 01730), Sri Ram Saurav Nath (A.O.R. No.

0634), Sri Anuj Kumar (A.O.R. No. 2759), Sri Arjun Prasad (A.O.R. No. 2625), Sri Shekhar Kumar Singh (A.O.R. No. 2878), Sri V.R.P. Singh (A.O.R. No. 5129), Sri S.K. Maurya (Enr. No. BR/1122/11), Sri Prashant Kumar (A.O.R. No. 7247), Sri Patanjali Rishi (A.O.R. No. 7181), Sri Gopal Govind Mishra (A.O.R. No. 3055), Sri Nikhil Agrawal (A.O.R. No. 7168), Sri Saroj Kumar (A.O.R. No. 992) and Sri Shashi Bhushan Kumar for urgent hearing were mentioned on mobile phoneand the same were placed before Hon'ble the Chief Justice. The prayers of - Ld. Counsel Sri Ravi Ranjan in connection with Criminal Misc. No. 15995 / 2020 (R.Bail), Ld. Counsel Sri Apurv Kumar in relation to Criminal Misc. No. 49452 / 2017 (Quashing), Ld. Counsel Sri Rakesh Kumar in relation to Cr. Appl. (S.J.) 2429/ 2019, Ld. Counsel Sri Ram Saurav

Nath in relation to Cr. WJC 1778/ 2019, Ld. Counsel Sri Anuj Kumar in relation to Token No. 17896 / 2020, Ld. Counsel Sri V.R.P. Singh ( in connection with Cr. Appl. ( S.J.) 896 / 2020),Ld. Counsel Sri Prashant Kumar in relation to Cr. Misc. Token No. 21152 / 2020, Ld. Counsel Sri Patanjali Rishi in relation to Cr. Misc. No. 13322 / 2020, Ld. Counsel Sri Nikhil Agrawal regarding permission to file writ petition in connection with fresh tender for installation of lifts at Railway Station to be finalised on 16-04-20 and Ld. Counsel Sri Saroj Kumar in relation to Cr. Misc. No. 14052/ 2020 were allowed respectively. Further, the prayer of learned Counsel Sri Shekhar Kumar Singh in relation to Cr. Misc. No. 1018 / 2020 was allowed with condition to file provisional Bail Application. Further, The prayers of Ld. Counsels namely Sri Ansul ( regarding PIL), Sri Gopal Govind Mishra ( regarding PIL), Sri Shashi Bhushan Kumar ( regarding PIL) have been kept under consideration. However, the prayers of Ld. Counsels namely Sri Apurv Kumar ( in connection with Cr. Misc. No. 14107 / 2020), Sri Arjun Prasad ( in connection with Cr. Misc. No. 7736 / 2020) and Sri S.K. Maurya ( in connection with CWJC No. 19928 / 2019) were rejected respectively.

Taking notice of e-mail of two Law students annexed with the copy of the news article published in 'The Hindu' newspaper on 09thApril 2020 at Page No. 01 and continued on page No.8, mentioning the facts that the inmates of the quarantine centres in Bihar are not residing in Centres due to lack of electricity, toilets and beds, As per the directions of Hon'ble The Chief Justice, a letter has been sent today by Registrar General to the Chief secretary, Government of Bihar, Patna requesting him to ascertain the veracity of the facts mentioned therein. Further, Hon'ble The Chief Justice has been also pleased to direct him that in the event of said facts mentioned in News item are found to be correct, then appropriate remedial measures taken by him wouldbe intimated to the undersigned within three days.